

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

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LOK SABHA

UNSTARRED QUESTION NO. 172  
TO BE ANSWERED ON FRIDAY, THE 2<sup>nd</sup> FEBRUARY 2024

**POCSO ACT CASES**

172. SHRI SUBBARAYAN K. :

Will the Minister of Law and Justice be pleased to state:

- (a) whether the Government has decided to continue the Fast Track Special Courts scheme for the next three years for expeditious disposal of rape and Protection of Children from Sexual Offences (POCSO) Act cases;
- (b) if so, the details thereof;
- (c) the reasons for not making such courts permanent despite the continued rise in rape cases; and
- (d) the details of the existing fast track special courts, State-wise and the number of POCSO cases filed, disposal off and pending in each court at present?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

**(a)** : Yes, Sir.

**(b)** : The Union Cabinet in its meeting held on 28.11.2023 has approved the proposal of the Department for extending the Fast Track Special Courts (FTSC) Scheme for further 3 years from FY 2023-24 to FY 2025-26 with an outlay of ₹1952.23 cr.

**(c)** : The primary responsibility to establish subordinate courts including special courts for providing speedy justice in the country lies within the domain of the State/UT Governments who set up such courts as per their need and resources, in consultation with their respective High Courts.

However, in pursuance to the Criminal Law (Amendment) Act 2018, the Government of India is implementing the Fast Track Special Courts Scheme since August, 2019 for expeditious trial and disposal of cases pertaining to rape and Prevention of Children from Sexual Offences (POCSO) Act, 2012 in a time-bound manner under Centrally Sponsored Scheme. The Scheme was initially for one year, which was further extended up to March, 2023. The Union Cabinet in its meeting held on 28.11.2023 has further extended the Scheme for another three years - from 01.04.2023 to 31.03.2026.

The Fast Track Special Courts Scheme is a temporary scheme being implemented during the scheme period for the expeditious disposal of pending rape and POCSO Act cases across the country. It does not intend to create any permanent infrastructure. After the Scheme period, the remaining cases, if any, will be dealt with by the regular courts or other special courts as decided by the State/UT Governments and High Courts.

**(d)** : As per the data submitted by High Courts, 757 FTSCs including 411 exclusive POCSO Courts are functional in 30 States/UTs as on 31.12.2023. These courts have disposed of more than 2,14,000 cases since the inception of the Scheme while more than 2,02,000 cases are pending. State-wise functional Fast Track Special Courts including exclusive POCSO (e-POCSO) Courts and the total number of POCSO cases filed, disposed off and pending in e-POCSO courts as on 31.12.2023 are given at **Annexure**.

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**Annexure as referred to in Reply to the Lok Sabha Unstarred Question No. 172  
for 2<sup>nd</sup> February 2024**

State/UT-wise functional FTSCs including e-POCSO courts and the number of cases  
filed, disposed off and pending in e-POCSO courts as on December 2023

S.NO.	State/UT	Functional Courts		e-POCSO Cases instituted since the inception of the Scheme	Cumulative Disposal of e-POCSO cases since the inception of the Scheme	Cumulative Pendency of e- POCSO cases
		FTSCs including e-POCSO	e- POCSO			
1	Andhra Pradesh	16	16	11314	4083	7231
2	Assam	17	17	10186	4979	5207
3	Bihar	46	46	27655	9939	17716
4	Chandigarh	1	0	0	0	0
5	Chhattisgarh	15	11	5423	3614	1809
6	Delhi	16	11	3778	1034	2744
7	Goa	1	0	34	34	0
8	Gujarat	35	24	13116	8273	4843
9	Haryana	16	12	7082	3982	3100
10	Himachal Pradesh	6	3	1350	967	383
11	J&K	4	2	394	70	324
12	Jharkhand	22	16	7087	3809	3278
13	Karnataka	31	17	9039	5894	3145
14	Kerala	54	14	7313	5165	2148
15	Madhya Pradesh	67	57	27763	20092	7671
16	Maharashtra	19	10	12231	10221	2010
17	Manipur	2	0	0	0	0
18	Meghalaya	5	5	1443	382	1061
19	Mizoram	3	1	82	48	34
20	Nagaland	1	0	3	3	0
21	Odisha	44	23	14880	7950	6930
22	Puducherry*	1	1	265	44	221
23	Punjab	12	3	2331	1902	429
24	Rajasthan	45	30	14025	9009	5016
25	Tamil Nadu	14	14	10668	6228	4440
26	Telangana	36	0	2731	2731	0
27	Tripura	3	1	257	184	73
28	Uttarakhand	4	0	0	0	0
29	Uttar Pradesh	218	74	80467	28283	52184
30	West Bengal	3	3	2996	48	2948
	<b>TOTAL</b>	<b>757</b>	<b>411</b>	<b>273913</b>	<b>138968</b>	<b>134945</b>